

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.86/1995 IN OA 1739/90

New Delhi, this 5th day of April, 1995

Hon'ble Shri Justice S.C. Mathur, Chairman
Hon'ble Shri P.T.Thiruvengadam, Member(4)

Shri Gurmit Singh
s/o late Shri Teja Singh
12/2, Sector I, Fushpa Vihar
New Delhi-110 017

.. Applicant

By Shri M.R. Bhardwaj, Advocate

Versus

Union of India, through

1. Secretary
M/Science & Technology
New Mehrauli Road
New Delhi-110 016

2. Secretary
Dept. of Personnel & Training
North Block, New Delhi

3. Shri B.S. Bedharkar
Under Secretary
Dept. of Science & Technology
New Mehrauli Road
New Delhi-110 016

.. Respondents

ORDER (by circulation)

Hon'ble Shri P.T. Thiruvengadam

This Review Application has been filed for reviewing the judgement of this Tribunal passed on 20.1.95 in OA No.1739/90.

2. On scrutiny of the review application, we do not find that the applicant has established any mistake or error apparent on the face of the record with reference to the order already passed. No new or important matter for evidence which could not be mentioned earlier and which came to the knowledge of the applicant subsequently, has now been cited. The same arguments as advanced during the hearing are sought to be reagitated.

3. Thus, the review application does not fall within the four corners of Order 47, Rule 1 CPC wherein the jurisdiction of this Tribunal to review its judgement is circumscribed. Accordingly the review petition is dismissed as devoid of merits. No costs.

P. T. Thiruvenkadam

(P.T. Thiruvenkadam)
Member (A)

S. C. Mathur

(S.C. Mathur)
Chairman

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